

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 103  
IA No. 135/JPR/2023  
CP No. (IB)- 87/9/JPR/2020  
Under Section 9 of IBC, 2016**

**In the matter of:**

**Apollo Pipes Ltd.**

**.... Operational Creditor/Applicant**

**Versus**

**Tonk Water Supply Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the RP : Komal Karva, Adv.

**ORDER**

**IA No. 135/JPR/2023:**

Heard Ms. Komal Karva, Adv. appearing on behalf of the Resolution Professional. This is an application u/s 12(2) of the Insolvency and Bankruptcy Code, 2016 r/w Regulation 40 of the IBBI (Insolvency Process for Corporate Person) Regulations, 2016 seeking extension of 90 days' time for completion of Corporate Insolvency Resolution Process ('CIRP') of Corporate Debtor.

It is stated that the period of 180 days to complete the CIRP process ends on 15.03.2023, a proposal was made to approve the extension of 90 days for the completion of CIRP of the Corporate Debtor beyond 180 days which is ending on 15.03.2023. CoC in its meeting which is held on 22.02.2023 by mandate of 100% majority has passed a resolution for the extension of CIRP period for 90

Sd/-

Sd/-

days. In view of the facts narrated in the application, this application is allowed.

CIRP period is extended for 90 days beyond 180 days. **IA No. 135/JPR/2023**

stands disposed of accordingly.

Sd-

(Prasanta Kumar Mohanty)  
Technical Member

Sd-

(Deep Chandra Joshi)  
Judicial Member

March 16, 2023